

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(CAA)-67(PB)/2020

IN THE MATTER OF:

Haptik Infotech Pvt. Ltd. and
Times Internet Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 23.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

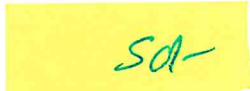
PRESENT:


For the Applicant Mr. Abhishek Seth, and Ms. Devika Chopra, Advocates

ORDER

On the modification application [CA-644/2020] stating that date has come inadvertently as 01.08.2020 instead of 05.09.2020 in Page No.13 Para 2 of the order.

The **Registry** is hereby directed to prepare fair order carrying out this correction; accordingly this CA-644/2020 is hereby **allowed**.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)